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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 14284/2021 and CM APPL. 45037/2021

DR. ARUN MOHAN BANSAL ..... Petitioner

Through: Mr. K.S. Negi, Advocate with  
petitioner in person

versus

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA `  
THROUGH CHAIR PERSON AND ANR.

..... Respondent

Through: Mr. Asheesh Jain, Central  
Government Standing Counsel with  
Mr. Adarsh Kumar Gupta, Mr.  
Keshav Mann and Ms. Preeti Singh,  
Advs.

**CORAM:**  
**HON'BLE THE ACTING CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**ORDER**  
**28.03.2022**

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The counter-affidavit has not been filed. However, Mr. Jain who appears for the respondents states that the petitioner's grievance can be addressed by reference to Section 235A of the Insolvency and Bankruptcy Code, 2016 which, reads as follows:

*“235A. If any person contravenes any of the provisions of this Code or the rules or regulations made thereunder for which no penalty or punishment is provided in this Code, such person shall be punishable with fine which shall not be less than one lakh rupees but which may extend to two crore rupees.”*

He submits that, in any event, penalty could be imposed in an appropriate case by resort to the said provision even if there is no specific Section contained in the Code prescribing punishment in the case made out by the petitioner under Section 15(1)(e) of the Code.

Mr. Jain seeks a short adjournment to, place on record, the aforesaid position. Let him do so positively within the next 2 weeks.

List on 18.04.2022.

**VIPIN SANGHI, ACJ**

**NAVIN CHAWLA, J**

**MARCH 28, 2022**

*N.Khanna*